

THE SECOND SCHEDULE

(See section 476)

FORM No. 42

WARRANT OF EXECUTION OF A SENTENCE OF DEATH

<sup>1</sup>[(See sections 413 and 414)]

To the Officer in charge of the Jail at

WHEREAS *(name of the prisoner)*, the (1st, 2nd, 3rd, *as the case may be*) Prisoner in case No. \_\_\_\_\_ of the Calendar for 19\_\_\_\_ at the Session held before me on the \_\_\_\_ day of \_\_\_\_\_, 19\_\_\_\_, has been by a warrant of the Court, dated the \_\_\_\_ day of \_\_\_\_\_, committed to your custody under sentence of death; and whereas the order of the High Court at \_\_\_\_\_ confirming the said sentence has been received by this Court;

This is to authorise and require you to carry the said sentence into execution by causing the said \_\_\_\_\_ to be hanged by the neck until he be dead, at \_\_\_\_\_ (*time and place of execution*), and to return this warrant to the Court with an endorsement certifying that the sentence has been executed.

Dated, this \_\_\_\_\_ day of \_\_\_\_\_, 19\_\_\_\_.

(Seal of the Court)

(Signature)

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<sup>1</sup>. Subs. by s. 35, *ibid.*, for “(See section 414)” (w.e.f. 18-12-1978).